

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Review Petition No. 23/RP/2021 in
Petition No. 132/TT/2020**

Subject : Petition for review of order dated 2.6.2021 in Petition No. 132/TT/2020.

Date of Hearing : 29.3.2022

Coram : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited
& 16 Others

Parties present : Ms. Swapna Seshadri, Advocate, PGCIL
Shri Aditya H. Dubey, Advocate, PGCIL
Shri S.S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri A.K. Verma, PGCIL
Shri Ved Prakash Rastogi, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel of the Petitioner made the following submissions:
 - a. Instant Review Petition has been filed for review of order dated 2.6.2021 in Petition No. 132/TT/2020 wherein the Commission trued-up tariff of the 2014-19 period and determined tariff for the 2019-24 period in respect of Combined Asset consisting of

Asset-I: 400/220 kV, 315 MVA, ICT-1 along with associated bays, 400 kV 80 MVAR Bus Reactor along with associated bays, LILO of one circuit of 400 kV D/C Parbati-Amritsar Transmission Line at Hamirpur along with associated bays and Line reactor at Hamirpur GIS Sub-station; and



Asset-II: 1 number of 400/220 kV, 315 MVA ICT-II along with associated bays at Hamirpur Sub-station under “Northern Region System Strengthening Scheme-XX” (NRSSS-XX)” in Northern Region.

- b. Review Petition has been filed on account of incorrect deduction of Initial Spares in respect of Asset-I and incorrect deduction of Interest During Construction in respect of Asset-II which had already been deducted vide order dated 29.4.2016 in Petition No. 99/TT/2014. These two deductions are an error apparent on the face of the record.
 - c. Excess Initial Spares deducted from the COD cost were not a part of the COD cost and hence should not have been deducted. The Initial Spares in the Auditor’s Certificate are reflected on cash basis and not on accrual basis. The same was clarified by the Petitioner in its rejoinder affidavit dated 25.3.2021 to the reply of BSES Rajdhani Power Limited.
 - d. While claiming the IDC in the truing-up petition, the Petitioner had already deducted the IDC in terms of order dated 29.4.2016 in Petition No. 99/TT/2014. However, while computing and allowing the IDC, the same was again deducted vide order dated 2.6.2021 in Petition No. 132/TT/2020.
 - e. Rejoinder to the reply of RRVPNL has been filed vide affidavit dated 5.3.2022 in the instant matter.
3. After hearing the Petitioner, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

